

MR. CHAIRMAN: She can speak for herself. I don't think I will have another Question Hour now. We will proceed to other business. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

1. Annual Report and Accounts (1977-78) of the Rajasthan State Dairy Development Corporation Limited, Jaipur and related papers

Z. i%™wgi Report and Accounts (ending the 30th June 1978) of the State Farms Corporation of India Limited, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): Sir, I beg to lay on the Table:

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Third Annual Report and Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1977-78 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) (a) Ninth Annual Report and Accounts of the State Farms Corporation of India Limited, New Delhi, for the year ended the 30th June, 1978, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation .-

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

Notification <of the Ministry of Agriculture and Irrigation (Department of Agriculture)

SHRI R. V. SWAMINATHAN: Sir, I also beg to lay on the Table a copy

(in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Agriculture) Notification G.S.R. No. 519(E) dated the 29th August, 1979, under sub-section (6) Essential commodities Act, 1966.

Annual Report and Accounts (1*78-. 79) of the National Thermal Power Corporation Limited New Delhi and related papers ,

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A GHANI KHAN CHAW-DHURY): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Third Annual Report and Accounts of the National Thermal Power Corporation Limited, New Delhi, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

Indian Electricity (2nd Amendment) Rules, 1979

SHRI A. B. A. GHANI KHAN CHAWDHURY: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Energy (Central Electricity Board), Notification G.S.R. No. 886, dated the 30th June, 1979, publishing the Indian Electricity (2nd Amendment) Rules, 1979, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

Coal Mines Provident Fund (Second Amendment) Scheme, 1979

SHRI A. B. A. GHANI KHAN CHAWDHURY: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 1013, dated the 28th July, 1979, publishing the Coal Mines Provident Fund (Second Amendment) Scheme, 1979, under